

**THE ASSAM JUNIOR COLLEGES (PROVINCIALISATION)
(AMENDMENT) BILL, 2017**

A

BILL

to amend the Assam Junior Colleges (Provincialisation) Act, 2012.

Preamble

Whereas it is expedient to amend the Assam Junior Colleges (Provincialisation) Act, 2012, hereinafter referred to as to the principal Act, in the manner hereinafter appearing ;

Assam Act No.
XV of 2012

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

Short title,
extent and
commencement.

1. (1) This Act may be called the Assam Junior Colleges (Provincialisation) (Amendment) Act, 2017.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once.
2. In the principal Act, for the words “Junior College” and “Junior Colleges”, wherever they occur, the words “Senior Secondary School” and “Senior Secondary Schools” respectively, shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The objectives to introduce the Bill namely the Assam Junior Colleges (Provincialisation) (Amendment) Bill, 2017 is to change the nomenclature of ‘Junior College’ or ‘Junior Colleges’ to ‘Senior Secondary School’ or ‘Senior Secondary Schools’. The Junior Colleges impart education in class XI and XII at par with the syllabus and other course contents of a Higher Secondary School under Secondary Education and all other academic matter of the Junior College is also guided by the Assam Higher Secondary Education Council instead of University unlike the degree colleges. The Final examination of the HS 2nd year of the Junior College is conducted by the Assam Higher Secondary Education Council with common question paper for both Higher Secondary Schools and the Junior Colleges. The qualification for teachers of Junior Colleges is same with the qualification for teachers of Higher Secondary Schools and also, the Junior Colleges are as good as Higher Secondary School in all other aspect, for which there is no reason to differentiate such institutions from the Higher Secondary Schools.

Hence, this Bill.

HIMANTA BISWA SARMA,
Minister in-charge, Education.

M. K. DEKA,

FINANCIAL MEMORANDUM

The Bill does not entail any expenditure from the Consolidated Fund of the State once it comes into force.

MEMORANDUM OF DELEGATED LEGISLATION

The Bill does not proposes to delegate legislative power to the Executive

M. K. DEKA,
Principal Secretary,
Assam Legislative Assembly.